

from the Government of Kerala that minor irrigation loans should be available for utilisation by co-operative farms and panchayats; and

(b) if so, whether Government have agreed to the suggestion?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI A. P. JAIN): (a) No, Sir.

(b) Does not arise. Under the G.M.F. Rules, loans and grants are given to State Governments for their Minor Irrigation Schemes but the implementation of the schemes and the advance of financial assistance to various parties are left to State Governments.

ANTI-SEA EROSION WORKS IN KERALA

105. SHRI PERATH NARAYANAN NAIR: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the extent, of financial help given by the Government of India to Kerala for anti-sea erosion works in that State; and

(b) whether the State Government has asked for increase in the Plan allocations for the current and coming years?

THE DEPUTY MINISTER OF IRRIGATION AND POWER (SHRI J. S. L. HATHI): (a) Anti-sea erosion schemes are eligible for Central loan assistance under the Miscellaneous Development programme. The loan sanctioned in 1954-55 to the former State of Travancore-Cochin (now part of Kerala) for financing Expenditure on "Miscellaneous Development Schemes" included an amount of Rs. 11 lakhs in respect of measures against sea erosion. Expenditure on these measures up to the end of March 1957 was Rs. 9'35 lakhs only. In the revised Second Plan of Kerala, there is a provision of Rs. 185 lakhs for anti-sea erosion works, but no loan has been sanctioned so far during the Second Plan period, specifically *for such* works.

(b) The reply is in the affirmative. The State Government have been permitted by the Planning Commission to raise the provision in the current year's State budget from Rs. 20'45 lakhs to Rs. 46 lakhs subject to the condition that the additional amount will be met from the resources of the State.

LOSS TO ANDAMAN FOREST DEPARTMENT ON ACCOUNT OF DEPARTMENTAL EXTRACTION AND SALES

106. SHRIMATI SAVITRY DEVI NIGAM: Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the answer given to Unstarred Question No. 13 in the Rajya Sabha on the 24th November, 1958 and state:

(a) the figures of loss incurred by the Forest Department, Andaman Islands in the years 1955-56, 1956-57 and 1957-58 on account of Departmental extraction and sales, • excluding royalties and other receipts received from North Andaman Forests;

(b) the figures for the above years respectively for each item of revenue and expenditure mentioned in the answer referred to above which are comprised in the total gross revenue and expenditure, showing separately the cash and non-cash figures on each item; and

(c) whether the cost of timber shipped to the Sales Depots at Calcutta and Madras is debited to Marketing Trading Account; if so, (i) the figures of such cost included in the gross revenue above; and (ii) the figure of profit or loss in the Marketing Trading Account for each of the above years, and how the cost of timber received short at the Sales Depots has been accounted for in the Marketing Trading Account?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI A. P. JAIN): (a) to (c). The information is being collected and will be placed on the Table of the Sabha.